

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**PANDHE CONSTRUCTIONS PRIVATE LIMITED OPERATING AT 157,**  
**RAILWAY LINES, SUSHILA APARTMENT SOLAPUR-413001 SOLAPUR**  
**Maharashtra 413001**

(Under sub-regulation (1) of Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>RELEVANT PARTICULARS</b>		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Pandhe Constructions Private Limited CIN: U45201PN1988PTC046673
2.	Address of the registered office	157, Railway Lines, Sushila Apartment, Solapur, Maharashtra 413001
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Kumbhari, Solapur.
5.	Installed capacity of main products/ services	The main service of the Corporate Debtor is to carry on the business of builders, development, constructions and maintenance contractors of residential, commercial, industrial buildings, sheds, warehouses and structures and for that purpose undertake development of land, buildings, build, renovate, enlarge, extend, pull-down or rebuild, supervise, consult on and prepare layouts, plans, reports for building and construction activities.
6.	Quantity and value of main products/ services sold in last financial year	As per Audited financial statements as on March 31, 2025, the revenue from sale of plots is INR 5.30 cr.
7.	Number of employees/ workmen	Number of Employees of CD: None Number of Workmen of CD: None
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be requested at <b>Pandheconstructions.insolvency@gmail.com</b>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	<b>Body Corporates:</b> Minimum net worth of INR 25 Crores (Rupees Twenty-Five Crores Only) as per the latest available audited financial statements.  <b>Investment Companies/ FIs/ Fund houses/ PE Investors:</b> Minimum Assets Under Management of INR 100 Crores (Rupees Hundred Crores Only) at group level as per the latest available audited financial statements.

		<b>Sole Individual Investor / Consortium of Sole Individual Investor:</b> Minimum consolidated Net worth of INR 25 Crores (Rupees Twenty-Five Crores Only) at Sole or at the consortium level.”
10.	Last date for receipt of expression of interest	July 22, 2026
11.	Date of issue of provisional list of prospective resolution applicants	August 01, 2026
12.	Last date for submission of objections to provisional list	August 06, 2026
13.	Date of issue of final list of prospective resolution applicants	August 16, 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	August 21, 2026
15.	Last date for submission of resolution plans	September 20, 2026
16.	Process email id to submit Expression of Interest	Pandheconstructions.insolvency@gmail.com

Sd/-

**Brijendra Kumar Mishra**

Resolution Professional

IBBI/IPA-002/IP-N00109/2017-2018/10257

Pandhe Constructions Private Limited

Flat No.202, 2nd floor, Bhoj Bhavan, Plot No.18-D, Shivpuri, Sion-Trombay Road,  
Chembur (East), Mumbai City, Maharashtra ,400071

Place: Mumbai

Date: July 07, 2026

**एन्कोर असेट रिकन्स्ट्रक्शन कंपनी प्रायव्हेट लिमिटेड (एन्कोर एआरसी)**

**कार्पोरेट कार्यालय:** ५ भाजला, प्लॉट क्र. १३७, सेक्टर ४४, एचएमए १२२००२, हायवा, भारत, फोन: +९१ १२४.४५२२०००, फॅक्स: +९१ १२२.४५२२०२१

**नॉन्प्रॉफिट कार्यालय:** कॅन्डी कमर्सिअल टावर, ग्रेस हिल्स सेक्टर, ५ भाजला, एरोसिटी (डायल), नवी दिल्ली, भारत - ११००३७, सीआयएन क्र.: १७७१६१७१२०११३पीटीसी२५६४१६

(वाढ्या येऊ न देता)

एन्कोरएआरसी/आयडीएफसी/व्हीएम/२६७७/०७०१ ०१.०७.२०२६

- श्री श्री. गिराजल सदानंद भेंद (सहजर्जर/गणधवार)**  
प्लॉट क्र. बी/२/७/२०३, २रा मजला, ए. विंग, इमारत क्र. २/२, नालंदा उपा कालनी, मूळी टाढम विप्लवजवळ, एफएआरसी नगर, मालाड पश्चिम, मुंबई ४०००६४  
येथे संपुष्टात: २/१, देविद्या निवास, व्ही. एन. पुरव मॉड, कॅन्डा हॉटेल्सचा वर, चुनामट्टी, सायन, मुंबई ४०००२२
- श्री श्री. मुकेसा सूरुज जगताप (सहजर्जर/गणधवार)**  
प्लॉट क्र. बी/२/७/२०३, २रा मजला, ए. विंग, इमारत क्र. २/२, नालंदा उपा कालनी, मूळी टाढम विप्लवजवळ, एफएआरसी नगर, मालाड पश्चिम, मुंबई ४०००६४  
येथे संपुष्टात: २/१, देविद्या निवास, व्ही. एन. पुरव मॉड, कॅन्डा हॉटेल्सचा वर, चुनामट्टी, सायन, मुंबई ४०००२२
- श्री राम समर्थ कंठेनर करियरस**  
प्लॉट क्र. बी/२/७/२०३, २रा मजला, ए. विंग, इमारत क्र. बी/२, नालंदा उपा कालनी, मूळी टाढम विप्लवजवळ, एफएआरसी नगर, मालाड पश्चिम, मुंबई ४०००६४  
येथे संपुष्टात: दुकान क्र. ५, ७७-७८, आरू बंगला रोड, सायन, चुनामट्टी, मुंबई ४०००२२.

**सहाय्य/मोहाय्या,**  
**विषय: सिक्युरिटी इंटरस्ट (एफकोसॅमंट) रुस, २००२ ("रुस") च्या नियम ८(६) सहवाचता सरफेसी अॅक्ट, २००२ च्या कलम १३(८) अंतर्गत ही. विशाल सदानंद भेंद ("कंजर्नर") यांचा ताण मालमत्तेच्या विक्रीकरिता सूचना, जिचा कड्या सिक्युरिटीयुझेशन अॅंड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स अॅंड एफकोसॅमंट ऑफ सिक्युरिटी इंटरस्ट अॅक्ट, २००२ ("सरफेसी अॅक्ट") च्या कलम १३(४) सहवाचता नियमांच्या अंतर्गत घेतलेला आहे.**  
मुद्दाला माहित आहे की, सरफेसी अॅक्टच्या तरतुदींना अनुसरून एन्कोर असेट रिकन्स्ट्रक्शन कंपनी प्रा. लि. ("एन्कोर एआरसी") ने दिनांक २४.०८.२०२५ रोजीची सरफेसी अॅक्ट, २००२ च्या कलम १३(२) अंतर्गत जारी सदर सूचनेच्या प्रतिसादावर ६ दिवसांत थकबाकी चुकवती करण्यास कर्जा आणि टाढावळ केल्यामुळे एन्कोर एआरसीच्या प्राधिकृत अधिकार्यांनी २४.०९.२०२५ रोजी खालील दिलेल्या कर्जांनुसार ताण मालमत्तेचा सांकेतिक कड्या घेतला आहे. की, वरील सदर अमिहलानाजला अनुसरून एन्कोर एआरसीच्या प्राधिकृत अधिकार्यांकडे ताण मालमत्तेचा सांकेतिक कड्या आहे. कृपया सदर रकमेच्या नियम ८(६) अंतर्गत ३० दिवसांची सूचना समाजावी. ३० दिवसांच्या समाप्तीनंतर एन्कोर एआरसी चे प्राधिकृत अधिकारी जाहीर लिखावट/खाजगी कारा किंवा रकमेच्या अंतर्गत दिलेल्या कोट्यावरील अन्य माध्यमांने येथील खालील नमुद केलेल्या ताण मालमत्तेच्या विक्रीकरिता पावले उचलतील.

**ताण मालमत्तेचे वर्णन:**  
प्लॉट क्र. बी/२/७/२०३, क्षेत्र मोहायिपति ७५० चौ.फू. विटअपार (म्हणजेच ६९.७७ चौ.मी) चे सर्व ते भाग आणि विभाग. इमारत नालंदा उपा कालनी, मूळी टाढम विप्लवजवळ, गाव: वळगाई, ता. बोहिरवली, तालुका देणद एक्स्प्रेसवय, एफएआरसी नगर, मालाड पश्चिम, मुंबई, महाराष्ट्र ४०००६४ येथे स्थित सॉटीएनर क्र. ३०७, प्लॉट क्र. ए-११, बी-१, बी-२, तळ + ३ वरील जम जमाविष्ट आहे

जाहीर ई-लिलावाच्या मागिने विक्रीच्या बाबतीत विक्रीच्या तपशिलवार अटी आणि शर्तीसह सह राखीव किर्मान, इमारत अनाम रकम इ. रकमेच्या नियम ८(७) नुसार एन्कोर एआरसीची वेबसाईट म्हणजेच <https://www.encorearc.com> आणि <https://sarfaesi.auctionniglor.net/EP/PROC/> वर सुट्टा अपलोड केलेल्या वेबसाईट, त्याप्रमाणे जोडपत्र-IV ए मध्ये दिलेल्या प्रस्तावत जाहीर ई-लिलाव विक्री सूचना प्रकाशित करण्यात येईल.  
कर्जदार/गणधवार/हमीदार यांचे लक्ष त्वावरील पुढील याच, प्रभार आणि खर्चासह एकत्रित ११.०९.२०२५ पासून ३१.०८.२०२५ रोजीची रकम. १२०१७१२५.५५/- ची संपूर्ण थकबाकी चुकवती करून ताण मालमत्ता विमोचित करण्यासाठी उपलब्ध वेळेच्या संदर्भात सरफेसी अॅक्टच्या कलम १३ च्या पोटकलम (८) च्या तरतुदीकडे वेधण्यात येत आहे.  
त्यानुसार ताण मालमत्ता विमोचित करण्यासाठी कर्जदार/गणधवार/हमीदार यांना शेवटची संधी देण्यात येत आहे. कर्तव्य केल्यास ईआरसी-अडोटी-००१-२२२२ चे टुट्टी म्हणून तिच्या धर्मात एन्कोर एआरसी रुकनुसार बंद वरत ताण मालमत्तेच्या विक्रीची कार्यावली करावी.  
आपला लक्षणीक  
**शिर्षक घनघात (प्राधिकृत अधिकारी)**  
**एन्कोर असेट रिकन्स्ट्रक्शन कंपनी प्रायव्हेट लिमिटेड करिता**  
**ईआरसी-अडोटी-००१-२२२२ चे टुट्टी म्हणून तिच्या धर्मात कार्यात**

**जाहीर सूचना**

याद्वारे सूचना देण्यात येत आहे की, आणी इमकेमसेस मार्गिनी प्रायव्हेट लिमिटेड, ही कंपनी कोणी कायदा, १९५६ च्या तरतुदीनुसार नोंदीकरण अर्ज आणी कंपनी कायदा २०१३ अंतर्गत अंतिमत्त आणे व कार्यात आणे, तिचा सीआयएन १७४२१६एएफएन१९४पीटीसी१९७३६ आणि आणि तिचे नोंदीकरण कार्यालय ३३, ए. विंग, तिस्ता मजला, (यानंतर 'कंजर्नर', प्लॉट नं. २२४, नरिमन प्वाट, मुंबई - ४०००२२ येथे आहे तिचा खालील **असुचीमध्ये** अधिक तपशिलवार कर्ण केलेल्या मालमत्तेच्या (याद्वे **मालमत्ता** म्हणून उल्लेखित) सदरमते मालकी हक्काची चौकशी करत आहोत.

मालमत्तेच्या किंवा तिच्या कागदावरील भाग्याच्या संदर्भात वाटप, विक्री, हस्तांतरण, अमिहलानाक, गहाण, बोजा, देणगी, विवकल संस्था, वारसा, नावा, भांडेपत्र, पोट-भांडेपत्र, धारणाधिकार, परवाना, भांडेपत्र, रजिभार, सुधारणा, सुधारणाकार, देणवा घेणाना, किंवा इतर कोणत्याही रकमेच्या कोणताही दबा असलेल्या सर्व व्यक्तींनी लेखीरुपारत तो दाना संबंधित कायदप्रसंग निमन्स्वाक्षरीकाराकडे त्यांचे कार्यालय ४०२, ४ था मजला, कॉमर्स हॉउस, १४० नरिमनवाड मालर रोड, फोर्ट, मुंबई - ४००००१ येथे ह्या सूचना प्रकाशित झाल्यानंतर १४ (चौदा) दिवसांच्या आता सूचित करावे अन्यथा असे दावे किंवा आक्षेप जर असतील तर ते सांगून देण्यात आले आहेत आणि/किंवा त्याचा केले आहेत असे मानले जाईल.

**येथे उपरोक्त उल्लेखित असुची (मालमत्तेचे वर्णन)**

- मिस्तर कोट प्रिमायसेस को-अंपॅरेटिव्ह सोसायटी लिमिटेडचे जारे केलेल्या, दिनांक ३१.०८.२०२२ च्या शेअर भागधार क्रमांक ३/२२-२३ मध्ये समाविष्ट असलेले, प्रत्येकी रु. ५०/- दर्जनी मूल्याचे १० (दहा) मूळ रक्कम झालेले शेअर्स, ज्यांचे विशिष्ट क्रमांक ००२१ ते ००३० (दोन्ही समाविष्ट) आहेत (११ प्रमाणपत्र १५ जुलै, २०२२ रोजी झालेल्या २८ व्या वार्षिक सर्वसाधारण सभेच्या अजेड आउटम क्रमांक १२) मध्ये मंजूर केल्यानुसार, आता परत केलेल्या दिनांक ०१.०९.१९८६ च्या शेअर भागधार क्रमांक ४११ आणि ४१२ च्या रद्दीकरणपत्रांची जारी करण्यात आले आहेत) यासोबत.
- नरिमन पॉईंट, वल्ट - ४०००२२ येथे स्थित फोर्ट डिव्हिजनच्या सी.एस.क्र.१९६१ असलेल्या बँकेचे रिक्लेमेशन स्कीमच्या प्लॉट क्र.२२४ ब्लॉक III वर उध्या असलेल्या 'मिन्सल कोर्ट' नावाने ओळखल्या जाणाऱ्या इमारतीच्या तिसऱ्या मजल्यावर असलेले कार्यालय क्र.३३, ए-विंग, क्षेत्रफळ ११६६ चौरस फूट (कार्पोरेट) असलेली व्यावसायिक जागा.

७ जुलै, २०२६ रोजी दिनांकित.

**प्रधान आणि राव**  
अॅडव्होकेटस आणि सॉलिसिटर्स  
अमित एम. प्रधान  
(भागीदार)

**टाटा कॅपिटल हारुसिंग फायनान्स लि.**  
नॉद. कार्यालय: ११ था मजला, टॉवर ए, सेन्ट्रलविक बिल्डिंगने पार्क, गणपतलवळ कलम मार्ग, लोअर प्लॉट, मुंबई - ४०००१३  
सीआयएन क्र. १७४१९१०एएफएन२००पीटीसी१८०५६ संपर्क क्र. (०२२) ६१८२०११४

**कड्या सूचना (स्थावर मिल्कतीकरिता)**

(सिक्युरिटी इंटरस्ट एफकोसॅमंट रुस, २००२ च्या नियम ८(१) अन्वये)  
ज्याअर्थी, निमन्स्वाक्षरीकरा हे टाटा कॅपिटल हारुसिंग फायनान्स लिमिटेडचे प्राधिकृत अधिकारी म्हणून सिक्युरिटीयुझेशन अॅंड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स अॅंड एफकोसॅमंट ऑफ सिक्युरिटी इंटरस्ट अॅक्ट, २००२ अन्वये आणि सिक्युरिटी इंटरस्ट (एफकोसॅमंट) रुस, २००२ च्या नियम १३ सहवाचता कलम १३ (१२) अंतर्गत प्राप्त अधिकाऱ्यांचे कर्जदारांना सदर सूचनेत नमूद रकमेचे प्रदान करणे या सूचना प्रामुख्याने ताणेबासुट्टा ६ दिवसांच्या आता करण्याकरिता मागणी सूचना जारी केली होती. कर्जदार यांनी सदर रकमेचा भरण करणाने कर्तव्य केले आहे. तथापि, सदर सूचना याद्वारे विशेषतः पावले आणि सामान्य जनतेला देण्यात येत आहे की, निमन्स्वाक्षरीकारांनी सदर रकमेच्या नियम ८ सहवाचता सदर अॅक्टच्या कलम १३(४) अन्वये त्यांना दिलेल्या अधिकाऱ्यांचा वापर करून खालील नमुद मिळकतीच्या प्रत्यक्ष कड्या घेतला.  
विशेषतः कर्जदार आणि सामान्य जनतेला इशारा देण्यात येत आहे की, त्यांनी सदर मिळकतीसंदर्भात व्यवहार करू नये व असे कोणत्याही व्यवहार हे टाटा कॅपिटल हारुसिंग फायनान्स लिमिटेडच्या खालील उल्लेखित रकमेच्या त्वावरील व्याज आणि मागणी सूचनेच्या ताणेबासुट्टा टाढाकलम व्याज, प्रभार, खर्च इ. रकमेच्या अधीन असतील.  
टाटा मालमत्ता विमोचनानेती उपलब्ध वेळेच्या संदर्भात सदर अॅक्टच्या कलम १३ च्या पोट-कलम (८) च्या तरतुदीनुसार सदर कर्जदारांचे लक्ष वेधण्यात येते.  
कर्जदार/कायदेगार वारस/कायदेगारी प्रतिनिधींचे नाव: श्री. ऋषिकेश प्रकाश भगत आणि श्रीम. गीता ऋषिकेश भगत.  
**मागणी सूचनेची रकम आणि तारीख:** २०.०४.२०२६ रोजीसप्रमाणे रकम रु. २०,००,६४२/- (रुपये दोन लाख शेती हजार सहस्रो बेचाळीस मात्र)  
**कड्याची तारीख:** ०२.०७.२०२६  
**कड्याची तारीख:** ०२.०७.२०२६  
**गणधवार/कायदेगार वारस/कायदेगारी प्रतिनिधींचे वर्णन:-** मिर्नल ग्रामपंचायतीच्या हद्दीतील मीने वारिस, तालुका गहाण, जिह्ला गोंय, महाराष्ट्र येथील प्लॉट क्र. ३ वरील नितीन रमेशचिनी इमारतीच्या सी-विभागातील पाहण्या मळ्यावरील प्लॉट क्र. १०५, बांधकामात मोहामतीत क्षेत्रफळ अंदाजे ६४३ चौ. फूट (बांधकामात) म्हणजेच अंदाजे ५८.७५ चौ. मीटर, सदर मालमत्ता.  
सही / प्राधिकृत अधिकारी  
दिनांक: ०७.०७.२०२६  
दिनांक: मुंबई

**Bank of India बँक ऑफ इंडिया**  
Relationship beyond banking रिस्की की जम्होती

**नाशिक झोनल ऑफिस: प्लॉट क्र. जी १, द्रव्यकेसर रोड, सातपूर इंडस्ट्रियल एरिया, सातपूर, नाशिक-४२२००७, महाराष्ट्र**

**२८/०७/२०२६ रोजी स. ११.०० ते सायं. ०५.०० (भाप्रवे) मध्यान बँकेकडे प्रभारित जंगम आणि स्थान मिळकतीकरिता ई-लिलाव आणि १५ दिवसांची विक्री सूचना**

सिक्युरिटीयुझेशन अॅंड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स अॅंड एफकोसॅमंट ऑफ सिक्युरिटी इंटरस्ट अॅक्ट, २००२ सहवाचता सिक्युरिटी इंटरस्ट (एफकोसॅमंट) रुस, २००२ च्या नियम ६(२) आणि १(१) अन्वये यामा आणि स्थान मतेच्या विक्रीकरिता ई-लिलाव विक्री सूचना.  
संस्थात्मक जनता आणि विशेषतः खालील कर्जदार आणि हमीदारांना याद्वारे सूचना देण्यात येते की, खालील विलिंत्या जंगम आणि स्थान मिळकतीचा जंगम आणि स्थान मिळकतीचा जा ताण परनकोडे गहाण/प्रभारित आहेत, ज्यांचा सांकेतिक/स्थान कड्या बँक ऑफ इंडिया (ताण परनको) च्या प्राधिकृत अधिकार्यांनी घेतला आहे, ज्या खालील नमुद कर्जदार आणि हमीदार यांच्याकडून ताण परनकोने यकीत रकमेच्या वसुलीसाठी खालील नमुद तारखेदोरीस "जे आहे जेथे आहे", "जे आहे जसे आहे" आणि "जे काही आहे तेथे आहे" तत्वांने विकण्यात येणार आहे.

क्र.	शाखेचे नाव आणि कर्जदार/हमीदारांचे नाव आणि पत्ता आणि थकबाकी रकम	मिळकतीचे संक्षिप्त वर्णन	राखीव किमान रुपयती
१	<b>शाखा:</b> एआरबी, नाशिक <b>खाने:</b> १. एआरबी एफो लिमिटेड खाने: ओ/एस - रु. ५०.१९ लाख पुस्तक प्लॉट क्र. ४०३, श्री हाईवेन, मुंबई सोसायटी, जैन भवन जवळ, कांतिनाय लॉकवा मॉड, औरंगबाद रोड, कळगाव ४२२००३	मिळकत: ली-अव्हॉर्डेड जमिनना सह त्वावरील सुदर टुट्टरकर स्थित येथे प्लॉट क्र. डी-०२, एमआयडीसी रोड, भुमनाळ, ता. भुमनाळ, जि. उज्जैन जगाचे प्लॉट क्षेत्र ४०५० चौ.मी., कंपनी कंसेसरी फोर्ड लि. यांच्या नावे, (ली-अव्हॉर्डेड कालवारी १५ वर्षांचा दिनांक १०.०५.२०२५ ते ०९.०५.२०२६ पर्यंत) मालमत्तेचे गुणत निदेशक (अज्ञात आणि रजिस्ट्रार): २१.०१६११९, ७५.८१५५७६ <b>सोपा:-</b> उत्तर: प्लॉट क्र. डी६ दक्षिण: प्लॉट क्र. डी८ आणि मीटर्स आणि प्लॉट क्र. डी६ पूर्व: एमआयडीसी रोड ३०.०० पश्चिम: प्लॉट क्र. डी२४, डी२५ आणि डी८	२२३.७५ २२.३८ ०.५०
२	<b>शाखा:</b> एआरबी, नाशिक <b>खाने:</b> २. डेवगुण सोलर एनर्जी प्रायव्हेट लिमिटेड <b>सेक्टर:</b> ओ/एस - रु. १०.१९ लाख पुस्तक प्लॉट क्र. २६/ए, डेवगुण सोलर एनर्जी प्रायव्हेट लिमिटेड, पंचवटी पोलीस स्टेशनजवळ, पंचवटी, नाशिक, महाराष्ट्र-४२२००३	मालमत्त: पिंपळगाव बसवत निफडा, नाशिक - ४२२२०९ येथील सुखेड लिंक रोडवर, नेटवर्क इंगिनियरिंगच्या समोर असलेल्या श्री समर्थ ऑटोमॅटिक बहाल लि. मधील सर्फेस क्र. ६०७/२/२ येथील अतिशय प्लॉट भांडेपत्र प्राप्त आणि त्वावर बांधलेली कारखाना इमारत. प्लॉट क्र. २०४ क्षेत्र ४००.०० चौ.मी. आणि प्लॉट क्र. २०६ क्षेत्र ७००.०० चौ.मी. यांचा समावेश असून एकूण मूळद क्षेत्र ११५०.०० चौ.मी. आणि बांधकामाचे क्षेत्र ३२५.२६ चौ.मी. उरके आहे. ही मालमत्ता अनुक्रमे २१, २२, २३, २४, २५, २६, २७, २८, २९, ३०, ३१, ३२, ३३, ३४, ३५, ३६, ३७, ३८, ३९, ४०, ४१, ४२, ४३, ४४, ४५, ४६, ४७, ४८, ४९, ५०, ५१, ५२, ५३, ५४, ५५, ५६, ५७, ५८, ५९, ६०, ६१, ६२, ६३, ६४, ६५, ६६, ६७, ६८, ६९, ७०, ७१, ७२, ७३, ७४, ७५, ७६, ७७, ७८, ७९, ८०, ८१, ८२, ८३, ८४, ८५, ८६, ८७, ८८, ८९, ९०, ९१, ९२, ९३, ९४, ९५, ९६, ९७, ९८, ९९, १००, १०१, १०२, १०३, १०४, १०५, १०६, १०७, १०८, १०९, ११०, १११, ११२, ११३, ११४, ११५, ११६, ११७, ११८, ११९, १२०, १२१, १२२, १२३, १२४, १२५, १२६, १२७, १२८, १२९, १३०, १३१, १३२, १३३, १३४, १३५, १३६, १३७, १३८, १३९, १४०, १४१, १४२, १४३, १४४, १४५, १४६, १४७, १४८, १४९, १५०, १५१, १५२, १५३, १५४, १५५, १५६, १५७, १५८, १५९, १६०, १६१, १६२, १६३, १६४, १६५, १६६, १६७, १६८, १६९, १७०, १७१, १७२, १७३, १७४, १७५, १७६, १७७, १७८, १७९, १८०, १८१, १८२, १८३, १८४, १८५, १८६, १८७, १८८, १८९, १९०, १९१, १९२, १९३, १९४, १९५, १९६, १९७, १९८, १९९, २००, २०१, २०२, २०३, २०४, २०५, २०६, २०७, २०८, २०९, २१०, २११, २१२, २१३, २१४, २१५, २१६, २१७, २१८, २१९, २२०, २२१, २२२, २२३, २२४, २२५, २२६, २२७, २२८, २२९, २३०, २३१, २३२, २३३, २३४, २३५, २३६, २३७, २३८, २३९, २४०, २४१, २४२, २४३, २४४, २४५, २४६, २४७, २४८, २४९, २५०, २५१, २५२, २५३, २५४, २५५, २५६, २५७, २५८, २५९, २६०, २६१, २६२, २६३, २६४, २६५, २६६, २६७, २६८, २६९, २७०, २७१, २७२, २७३, २७४, २७५, २७६, २७७, २७८, २७९, २८०, २८१, २८२, २८३, २८४, २८५, २८६, २८७, २८८, २८९, २९०, २९१, २९२, २९३, २९४, २९५, २९६, २९७, २९८, २९९, ३००, ३०१, ३०२, ३०३, ३०४, ३०५, ३०६, ३०७, ३०८, ३०९, ३१०, ३११, ३१२, ३१३, ३१४, ३१५, ३१६, ३१७, ३१८, ३१९, ३२०, ३२१, ३२२, ३२३, ३२४, ३२५, ३२६, ३२७, ३२८, ३२९, ३३०, ३३१, ३३२, ३३३, ३३४, ३३५, ३३६, ३३७, ३३८, ३३९, ३४०, ३४१, ३४२, ३४३, ३४४, ३४५, ३४६, ३४७, ३४८, ३४९, ३५०, ३५१, ३५२, ३५३, ३५४, ३५५, ३५६, ३५७, ३५८, ३५९, ३६०, ३६१, ३६२, ३६३, ३६४, ३६५, ३६६, ३६७, ३६८, ३६९, ३७०, ३७१, ३७२, ३७३, ३७४, ३७५, ३७६, ३७७, ३७८, ३७९, ३८०, ३८१, ३८२, ३८३, ३८४, ३८५, ३८६, ३८७, ३८८, ३८९, ३९०, ३९१, ३९२, ३९३, ३९४, ३९५, ३९६, ३९७, ३९८, ३९९, ४००, ४०१, ४०२, ४०३, ४०४, ४०५, ४०६, ४०७, ४०८, ४०९, ४१०, ४११, ४१२, ४१३, ४१४, ४१५, ४१६, ४१७, ४१८, ४१९, ४२०, ४२१, ४२२, ४२३, ४२४, ४२५, ४२६, ४२७, ४२८, ४२९, ४३०, ४३१, ४३२, ४३३, ४३४, ४३५, ४३६, ४३७, ४३८, ४३९, ४४०, ४४१, ४४२, ४४३, ४४४, ४४५, ४४६, ४४७, ४४८, ४४९, ४५०, ४५१, ४५२, ४५३, ४५४, ४५५, ४५६, ४५७, ४५८, ४५९, ४६०, ४६१, ४६२, ४६३, ४६४, ४६५, ४६६, ४६७, ४६८, ४६९, ४७०, ४७१, ४७२, ४७३, ४७४, ४७५, ४७६, ४७७, ४७८, ४७९, ४८०, ४८१, ४८२, ४८३, ४८४, ४८५, ४८६, ४८७, ४८८, ४८९, ४९०, ४९१, ४९२, ४९३, ४९४, ४९५, ४९६, ४९७, ४९८, ४९९, ५००, ५०१, ५०२, ५०३, ५०४, ५०५, ५०६, ५०७, ५०८, ५०९, ५१०, ५११, ५१२, ५१३, ५१४, ५१५, ५१६, ५१७, ५१८, ५१९, ५२०, ५२१, ५२२, ५२३, ५२४, ५२५, ५२६, ५२७, ५२८, ५२९, ५३०, ५३१, ५३२, ५३३, ५३४, ५३५, ५३६, ५३७, ५३८, ५३९, ५४०, ५४१, ५४२, ५४३, ५४४, ५४५, ५४६, ५४७, ५४८, ५४९, ५५०, ५५१, ५५२, ५५३, ५५४, ५५५, ५५६, ५५७, ५५८, ५५९, ५६०, ५६१, ५६२, ५६३, ५६४, ५६५, ५६६, ५६७, ५६८, ५६९, ५७०, ५७१, ५७२, ५७३, ५७४, ५७५, ५७६, ५७७, ५७८, ५७९, ५८०, ५८१, ५८२, ५८३, ५८४, ५८५, ५८६, ५८७, ५८८, ५८९, ५९०, ५९१, ५९२, ५९३, ५९४, ५९५, ५९६, ५९७, ५९८, ५९९, ६००, ६०१, ६	

**Encore Asset Reconstruction Company Private Limited (Encore ARC)**  
 Corporate Office: 5th Floor, Plot No. 137, Sector 44, Gurugram 122002, Haryana, India, Phone: +91.124.4527200, Fax: +91.124.4527231  
 Email: contact@encorearc.com  
 Registered Office: Caddie Commercial Tower, Regus Business Centre, 5th Floor, Aerocity (Dial), New Delhi, India - 110037. CIN No: U7140DL2013PTC259641

**(WITHOUT PREJUDICE)** 01.07.2026

ENCOREARC/IDFC/VN/2627/0701

1) Mr. VISHAL SADANAND MAID (Borrower/Mortgagor)  
 Flat no. B2/A/203, 2nd Floor, A Wing, Building no. B/2, Nalanda Usha Colony, Near Movie Time Theater, Evershine Nagar, Malad West Mumbai - 400064  
 Also at : 2/9, Dedia Niwas, V N Purav Marg, Above Canara Hotel, Chunabhathi Sion, Mumbai - 400022

2) Mr. Mukesh Suresh Jagtap (Co-Borrower/Guarantor)  
 Flat no. B2/A/203, 2nd Floor, A Wing, Building no. B/2, Nalanda Usha Colony, Near Movie Time Theater, Evershine Nagar, Malad West Mumbai - 400064  
 Also at : 108/33, Swadeshi Mill Chawl, V N Purav Marg, Opp Canara Hotel, Chunabhathi Sion, Mumbai - 400022

3) Shri Ram Samarth Container Carriers  
 Flat no. B2/A/203, 2nd Floor, A Wing, Building no. B/2, Nalanda Usha Colony, Near Movie Time Theater, Evershine Nagar, Malad West Mumbai - 400064  
 Also At : Shop no. 5, 77-78, Aroo Bungalow Road, Sion, Chunabhathi, Mumbai - 400022

Dear Sir/Madam,  
 Sub: Notice for Sale of Secured Asset of Mr. VISHAL SADANAND MAID ("Borrower") under Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002 ("Rules") read with Section 13(8) of the SARFAESI Act, 2002, possession of which has been taken over under Section 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") read with Rules

As you are aware that pursuant to the provisions of the SARFAESI Act, Encore Asset Reconstruction Company Pvt. Ltd. ("Encore ARC") has acquired the financial assistance granted to the Borrower by IDFC First Bank (herein after referred to as "IDFC") along with all underlying security vide Assignment Agreement dated 24.09.2025.

Prior to the acquisition of financial assistance by Encore ARC, the IDFC had issued a notice under Section 13(2) of the SARFAESI Act on 24.08.2024 advising you to pay the dues as mentioned therein. As you have failed & neglected to pay the dues within 60 days from the date of receipt of the said notice issued under Section 13(2) of the SARFAESI Act, the Authorized Officer of the IDFC took over the possession of the immovable Secured Asset on 21.01.2025. That, pursuant to the aforesaid assignment, the possession of the Secured Asset lies with the Authorized Officer of Encore ARC.

Please treat this as 30 days' notice under Rule 8(6) of the Rules. Upon expiry of the notice period of 30 days, the Authorized Officer of Encore ARC shall take steps for selling the Secured Asset as more particularly mentioned hereinbelow by way of public e-auction/private treaty or any other modes provided under the Rules.

**Description of Secured Asset:**  
 All That Piece And Parcel of Flat No. B2/a/203, Having Area Admeasuring 750 Sq. Ft. Built-Up (I.E. 69.70 Sq.mtrs.), The Building Consists of Ground + 3 Upper Floors, CTS No. 307, Plot No. A-11, B-1, B-2, Situated At Nalanda Usha Colony, Near Movie Time Theatre, Village: Valnai, Taluka: Borivali, Chandra Lane Extension, Evershine Nagar, Malad West, Mumbai, Maharashtra-400064.

In case of sale by way of public e-auction, the detailed terms and conditions of the sale including reserve price, earnest money deposit etc. will also be uploaded on Encore ARC's website i.e. <https://www.encorearc.com> and <https://sarfaesi.auctiontender.net/EPROC/> as per Rule 8(7) of Rules, simultaneously with the publication of public e-Auction sale notice in the Form given in Appendix-IV. The Borrower/Mortgagor/Guarantor's attention is invited to provisions of sub-section (8) of section 13 of the SARFAESI Act, in respect of time available to redeem the Secured Asset by repaying the entire dues of Rs. 12017129.55/- as on 31.08.2025, from 01.09.2025 together with future interest, charges & costs thereon.

A final opportunity is being given to Borrower/Mortgagor(s)/Guarantor(s) to redeem the Secured Asset accordingly, failing which, Encore ARC in its capacity as Trustee of EARC-EOT-001-TRUST shall proceed with the sale of the aforesaid Secured Asset as per the Rules.

Yours faithfully,  
**Virendra Ghanwat (Authorized Officer)**  
 For Encore Asset Reconstruction Company Private Limited  
 (Acting in its capacity as the trustee of EARC-EOT-001-TRUST)

**मराठी मनाचा आवाज**  
 नवशक्ति  
 www.navshakti.co.in

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**PANDHE CONSTRUCTIONS PRIVATE LIMITED**  
**OPERATING AT 157, RAILWAY LINES, SUSHILA APARTMENT SOLAPUR-413001**  
**SOLAPUR Maharashtra 413001**  
 (Under sub-regulation (1) of Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Pandhe Constructions Private Limited CIN: U45201PN1988PTC046673
2. Address of the registered office	157, Railway Lines, Sushila Apartment, Solapur, Maharashtra 413001
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Kumbharn, Solapur.
5. Installed capacity of main products/ services	The main service of the Corporate Debtor is to carry on the business of builders, development, constructions and maintenance contractors of residential, commercial, industrial buildings, sheds, warehouses and structures and for that purpose undertake development of land, buildings, build, renovate, enlarge, extend, pull-down or rebuild, supervise, consult on and prepare layouts, plans, reports for building and construction activities. As per Audited financial statements as on March 31, 2025, the revenue from sale of plots is INR 5.30 cr.
6. Quantity and value of main products/ services sold in last financial year	
7. Number of employees/workmen	Number of Employees of CD: None Number of Workmen of CD: None
8. Further details including latest available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be requested at <a href="mailto:Pandheconstructions.insolvency@gmail.com">Pandheconstructions.insolvency@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	<b>Body Corporates:</b> Minimum net worth of INR 25 Crores (Rupees Twenty-Five Crores Only) as per the latest available audited financial statements. <b>Investment Companies/ FIs/ Fund houses/ PE Investors:</b> Minimum Assets Under Management of INR 100 Crores (Rupees Hundred Crores Only) at group level as per the latest available audited financial statements. <b>Sole Individual Investor / Consortium of Sole Individual Investor:</b> Minimum consolidated Net worth of INR 25 Crores (Rupees Twenty-Five Crores Only) at Sole or at the consortium level."
10. Last date for receipt of expression of interest	July 22, 2026
11. Date of issue of provisional list of prospective resolution applicants	August 01, 2026
12. Last date for submission of objections to provisional list	August 06, 2026
13. Date of issue of final list of prospective resolution applicants	August 16, 2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	August 21, 2026
15. Last date for submission of resolution plans	September 20, 2026
16. Process email id to submit Expression of Interest	<a href="mailto:Pandheconstructions.insolvency@gmail.com">Pandheconstructions.insolvency@gmail.com</a>

Place: Mumbai  
 Date: July 07, 2026

**Sd/-**  
**Brijendra Kumar Mishra**  
 Resolution Professional  
 IBBI/IPA-002/IP-NO0109/2017-2018/10257  
 Pandhe Constructions Private Limited  
 Flat No.202, 2nd floor, Bhaj Chawar, Plot No.18-D, Shivpur, Sion-Trombay Road, Chembur (East), Mumbai City, Maharashtra, 400071

**PUBLIC NOTICE**  
 All the concerned persons including bonafide residents, environmental groups and other are hereby informed that the Department of Environment, Government of Maharashtra has accorded Environmental Clearance to "Proposed Construction of 182 staff Quarters at Talaja Central Jail, Navi Mumbai including all Infrastructure Amenities" project By M/s. Maharashtra State police housing and welfare corporation limited vide letter no. EC26C3801 MH5767781N & File no. SIA/MH/INFRA2/571888/2026 Dated 03.07.2026 published on 07.07.2026. The copy of clearance letter is available on the website of the PARIVESH (Pro-Active and Responsive Facilitation by Interactive, Virtuous, and Environmental Single Window Hub) at (<https://parivesh.nic.in/#/>).

**marico**  
**MARICO LIMITED**  
 CIN: L15140MH1988PLC049208  
 Registered Office: 7<sup>th</sup> Floor, Grande Palladium, 175, CST Road, Kalina, Santacruz (East), Mumbai - 400 098.  
 Tel. no.: +91-22-6648 0480  
 Website: [www.marico.com](http://www.marico.com); E-mail: [investor@marico.com](mailto:investor@marico.com)

**38<sup>th</sup> ANNUAL GENERAL MEETING OF MARICO LIMITED**

Members are requested to note that the 38<sup>th</sup> Annual General Meeting ("38<sup>th</sup> AGM" or "Meeting") of Marico Limited ("Company") will be held on **Thursday, August 6, 2026 at 9.00 A.M. IST** through video conferencing/other audio-visual means ("VC/OAVM") to transact the businesses to be set out in the notice of the Meeting ("AGM Notice"), in compliance with the applicable provisions of the Companies Act, 2013 and the rules made thereunder, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), read with General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 20/2020 dated May 5, 2020, General Circular No. 03/2025 dated September 22, 2025 and other related circulars issued by the Ministry of Corporate Affairs.

In compliance with the above requirements, electronic copies of the AGM Notice and the Integrated Annual Report 2025-26 will be sent to all those Members whose e-mail addresses are registered with the Company/Depositories. Further, a letter providing a weblink and QR Code for accessing the AGM Notice and Integrated Annual Report 2025-26 will be sent to those Members who have not registered their e-mail addresses. The Company shall send a physical copy of the AGM Notice and the Integrated Annual Report 2025-26 to those Members who request for the same at [investor@marico.com](mailto:investor@marico.com) by mentioning their Folio No./DP ID and Client ID.

The AGM Notice and the Integrated Annual Report 2025-26 will be made available on the Company's website at [www.marico.com](http://www.marico.com), on the website of the Stock Exchanges i.e. BSE Limited at [www.bseindia.com](http://www.bseindia.com) and National Stock Exchange of India Limited at [www.nseindia.com](http://www.nseindia.com) and on the website of Central Depository Services (India) Limited at [www.evotingindia.com](http://www.evotingindia.com).

Members can participate in the 38<sup>th</sup> AGM through the VC/OAVM facility only, as per the details provided by the Company in the AGM Notice. Accordingly, physical attendance of Members has been dispensed with. Members attending the Meeting through VC/OAVM shall be counted for the purpose of reckoning quorum under Section 103 of the Companies Act, 2013.

**Voting Information:**  
 The Company will provide the facility to its Members to exercise their right to vote by electronic means both through remote e-voting and e-voting at the 38<sup>th</sup> AGM. The instructions on the process for joining the 38<sup>th</sup> AGM, e-voting, including the manner in which Members holding shares in physical form or who have not registered their email address can cast their vote through remote e-voting or e-voting at the Meeting, will be provided as part of the AGM Notice.

Members who have not registered their email address are requested to register the same in respect of shares held in demat mode with the concerned Depository Participant and in respect of shares held in physical mode, by writing to MUFG Intime India Private Limited, the Registrar and Transfer Agent of the Company ("RTA"), at their address C - 101, 247 Park, L B S Marg, Vikhroli West, Mumbai - 400 083 or at [investor.helpdesk@in.mpm.com](mailto:investor.helpdesk@in.mpm.com). In accordance with the aforesaid circulars, the Company has additionally enabled a process for the limited purpose of receiving shareholder communications, including the Integrated Annual Report 2025-26 and the AGM Notice, during the financial year 2026-27 and the Members may temporarily update their email address by accessing the link [https://web.in.mpm.com/EmailReg/Email\\_Register.html](https://web.in.mpm.com/EmailReg/Email_Register.html).

**Information on Final Dividend:**  
 Members may note that the Board of Directors of the Company at its meeting held on May 5, 2026 recommended a final equity dividend of ₹ 4.00 per equity share of ₹ 1 each for the financial year 2025-26 ("Final Dividend"), subject to approval of the Members at the ensuing 38<sup>th</sup> AGM. The Final Dividend, if approved by the Members, shall be paid on or before **September 5, 2026** to the Members whose names appear in the Register of Members of the Company as on **Thursday, July 30, 2026**, being the record date fixed for this purpose.

In accordance with Regulation 12 of the SEBI Listing Regulations, dividend shall be paid only in electronic mode. In this regard, Members are requested to ensure that their bank account details are updated with their respective Depository Participant/RTA, as the case may be, to enable the Company to make timely credit of dividend in their bank accounts.

Members are requested to note that as per the provisions of the Income Tax Act, 2025 ("IT Act"), dividends paid or distributed by a company shall be fully taxable in the hands of the Members. The Company shall therefore deduct tax at source ("TDS") (at the applicable rates) at the time of payment of the Final Dividend. The withholding tax rate will vary depending on the residential status of the Member(s) and subject to verification of documents, uploaded by the Member(s) in this regard at <https://web.in.mpm.com/forms/reg/submission-of-Form-121-41.html> or submitted to the Company's RTA at [Investor.helpdesk@in.mpm.com](mailto:Investor.helpdesk@in.mpm.com). Members are requested to upload all documents in accordance with the applicable provisions of the IT Act at the aforesaid link on or before **Thursday, July 30, 2026**. The Company shall not consider any documents received post the stipulated date.

A separate General Communication on TDS on dividend regarding the detailed procedure to be followed by Members, documents to be submitted and other details for availing the applicable tax rate was sent to the Members on July 6, 2026. The said communication is also available on the Company's website at <https://marico.com/Investors/pdf/Communication-of-TDS-on-Dividend.pdf>.

**Reminder to Physical Shareholders for mandatory furnishing of PAN and KYC details:**  
 SEBI has through relevant circulars issued in this regard, mandated furnishing of PAN and KYC (including postal address with pin code, e-mail address, mobile number and bank account details) by Members holding shares in physical form. In view of the same, concerned Members are requested to furnish the requisite documents/information to the RTA at the earliest to be eligible to lodge any grievance or avail any service. Any payments including dividend in respect of such folios wherein any one of the above cited documents/details are not available shall only be made electronically, upon registering all the required details.

SEBI has also mandated the submission of PAN by every participant in the securities market. Accordingly, Members holding shares in dematerialised form are requested to submit their PAN to the Depository Participant(s) with whom they maintain their dematerialised accounts. Further, Members are urged to update their nomination details by contacting the RTA, if shares are held in physical form or their respective Depository Participant(s) if shares are held in dematerialized form. The relevant forms for updating the aforesaid details can be accessed on the RTA's website: [www.in.mpm.com](http://www.in.mpm.com) (Resources Downloads General Formats for KYC).

For Marico Limited  
**Sd/-**  
**Vinay M A**  
 Company Secretary & Compliance Officer

Place: Mumbai  
 Date: July 7, 2026

# HC rejects riders' selection appeal

**PTI NEW DELHI**

The Delhi High Court on Monday refused to interfere with the non-selection of riders Anush Agarwalla and Sudipti Hajela in India's dressage team for the upcoming Asian Games in Japan.

A bench consisting of Chief Justice D K Upadhyaya and Justice Tejas Karia upheld a previous ruling made by a single judge, which denied relief to Agarwalla and Hajela.

Both riders are gold medal winners from the Asian Games 2022 and filed petitions against the selection decisions made by the Equestrian Federation of India (EFI). Dismissing the riders' appeals, the bench said that while it did not find any infirmity with the preparation of the list of probables, the EFI

had failed to duly comply with certain clauses of the selection criteria.

The bench, however, opined that a fresh trial was not possible at this stage and exercised "restraint" in the larger interest of sports and to avoid any adverse impact on the country's prospects at the Asian Games.

"Having regard to the deadline of July 15, 2026, it is logistically impractical to conduct a further competition within the time frame available, particularly since the riders and horses are located at different places across the globe and transporting horses from different locations to a common venue for conducting a competition amongst all six probables would not be possible in such a short span of time," the court said.

# Actor Allu Arjun appears before court virtually

**PTI HYDERABAD**

Telugu actor Allu Arjun on Monday appeared virtually before a city court after being summoned in a case related to the death of a woman in a stampede during the premiere of 'Pushpa 2' at a theatre here in December 2024.

The court posted the matter to July 29.

The Hyderabad police filed the chargesheet in December 2025 against 23 accused, including Allu Arjun, and the copies were given to the accused today. Of the 23 accused in the case, a couple of them did not attend the court proceedings today.

Allu Arjun had virtually appeared before the court and marked his presence earlier on June 22 after being summoned.

The owner, partners, manager, lower-balcony in-charge and gatekeeper of Sandhya theatre were named as accused No 1 to 10 in the charge sheet, while Arjun has been named accused No 11.

Allu Arjun was arrested after a 35-year-old woman died and her eight-year-old son was injured in the stampede during the screening of 'Pushpa 2' at the theatre on December 4, 2024.

The stampede occurred as fans gathered to catch a glimpse of the actor during the premiere.

Following the incident, city police registered a case against Allu Arjun, his security team and the theatre management under various sections of the Bharatiya Nyaya Sanhita at Chikkadpally station, based on a complaint lodged by the deceased woman's family.

**PUBLIC NOTICE**  
 Notice is hereby given that my client is intending to purchase the Industrial Gala Unit No. D-16 on ground floor of Building No. D, Ansa "D" Industrial Premises Co-operative Society Ltd., Ansa Industrial Estate, Saki Vihar Road, Andheri East, Mumbai 400 072 admeasuring 1560 sq. ft. built up area situated at Land CTS No. 696 of Village Marol Taluka Andheri in Mumbai Suburban District (herein after referred to as the 'said Industrial Gala Unit') from the present owner Mr. Hiralal M. Mrug.

The present owner Mr. Hiralal M. Mrug hereby declares that the Original Articles of Agreement dated 30/04/1981 executed between the M/s. Ansa Builders and M/s. Sunil Paint & Chemicals is misplaced / lost and not traceable of the above said Industrial Gala Unit.

Any person's having any claim or any interest against into or upon the said Industrial Gala Unit by way of sale, Agreement, Contract, Exchange, MOU, gift, lien, mortgage, loan, charge, lease, tenancy, occupation, possession, Easement, inheritance, trust, litigation, right of residence, maintenance and lis pendence are hereby required to notify the same in writing with supporting documentary evidence to the undersigned within 15 days from the date hereof.

If no claim is received or made as required hereinabove, it shall be presumed that any such claim in or on the said Industrial Gala Unit shall be considered as waived and / or abandoned for all intents and purposes and the same shall not be binding on my client and my client shall complete the purchase transaction with the present owner and the said transaction will be completed without having any reference to such claim if any and same shall be considered as waived.

**Sd/-**  
**Advocate Mahavir K Rambhia**  
 Woodland Crest, First Floor, Opp. Vijay Nagar, Near Pallotti Church Marol Maroshi Road, Marol, Andheri (E), Mumbai 400 059

Place: Mumbai,  
 Date: 07/07/2026

**Bank of India**  
 Relationships beyond banking

**Nashik Zonal Office : Plot No. G 1, Trimbakeshwar Road, Satpur Industrial Area, Satpur, Nashik-422007, Maharashtra**

**E-Auction and 15 Days Sale Notice of movable & Immovable Assets Charged to the Bank on 28/07/2026, Between 11.00 AM To 05.00 PM (IST)**

E-auction Sale notice for Sale of movable & Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 6(2) and 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described movable & immovable properties mortgaged/charged to the Secured Creditor, the Symbolic/Physical possession of which has been taken by the Authorized Officer of Bank of India (secured creditor), will be sold on "As is where is", "As is what is" and "Whatever there is" basis on the below mentioned date for recovery of the sum due to the secured creditor from the Borrower(s) and Guarantor(s) as mentioned below.

Sr. No.	Name of Branch and Name Address of Borrowers/Guarantors and Outstanding Amount	Brief Description of Property	Reserve Price EMD Auction tick size amt (Rs. In lakhs)
1	Branch : ARB, Nasik A/c : M/s Kankria Agro Limited Ledge O/S =Rs.501.11lakhs Address : Flat no.403, Shree Heights Gurukul society, Near Jain Bhavan Behind Kashinath Lodge, Aurangabad Road, Jalgaon-425003	Property: Leasehold landed property along with superstructure situated at D-7, MIDC Area, Bhusawal, Taluka- Bhusawal, District Jalgaon having plot area of 4050 Sq.Mtrs., in the name of company Kankria Agro Ltd. (Leasehold for 95 years from 10.05.2015 to 09.05.2110). Google coordinates of the property(latitude and longitudes) : 21.011619, 75.815476 Boundary : North: Plot no. D-6 and D-6 MIDC road South: Plot no.D-8 and MIDC road East: MIDC road no.30 West: Plot no.D-25 and D-8 Date of Demand Notice : 01.07.2025 Date of Possession : 04.10.2025 Type of possession : Symbolic • EMD amount to be paid in favour of : Bank Of India, ARB Nasik, Account Number : 08379020000033, IFSC : BKID0000837 • Name/E-mail ID/Contact No. of Authorised officer :- Mr. Rohit Raj/ARB.Nasik@bankofindia.bank.in/ 9525539994	223.75 22.38 0.50
2	Branch : ARB, Nasik A/c : M/s Deshmukh Solar Energy Private Limited Ledge O/S =Rs.1019.00lakhs Address : 26/A, Deshmukh Solar Energy Private Limited, Opposite Panchavati police station, Panchavati, Nashik, Maharashtra-422003	Property: Leasehold industrial land & factory building on plot no.205 & plot no.206 having plot area 1150.00sqm. (650.00 sqm + 500.00 sqm.) and BUA 349.26 sqm. S.No.670/A/2, Shree Samarth Audhyogik Vasahat Ltd., opposite Network Irrigation, Mukhed Link Road at Pimpalgaon Baswant, Niphad, Nashik-422209 in the name of Mr. Pratik Sampatrao Deshmukh and Mr.Prajakt Sampatrao Deshmukh respectively. Lesser: Shree Samarth Audhyogik Vasahat Ltd. Lessee: Plot No.205: Mr. Pratik Sampatrao Deshmukh Plot No.206: Mr. Prajakt Sampatrao Deshmukh Google coordinates of the property(latitude and longitudes) : 20.189952, 73.990049 Boundary of plot no.205: North : Plot no.206 South : S.No. 680 East: S.No. 670/A/3(P) West: 15.00 meter Road Boundary of plot no.206 : North : Plot no.207 South : Plot no. 205 East: S.No. 670/A/3(P) West: 15.00 meter Road Date of Demand Notice : 03.09.2025 Date of Possession : 07.11.2025 Type of possession : Symbolic • EMD amount to be paid in favour of : Bank Of India, ARB Nasik, Account Number : 08379020000033, IFSC : BKID0000837 • Name/E-mail ID/Contact No. of Authorised officer :- Mr. Rohit Raj/ARB.Nasik@bankofindia.bank.in/ 9525539994	156.15 15.82 0.50
3	Branch : ARB, Nasik A/c : M/s Vijay Hatcheries Ledge O/S = Rs. 439.28 lakh Address : Flat no. 07, Sahil Park, near Vitthal Nagar, Behind Akash Petrol Pump, Dindori Road, Nashik-422003	Commercial Property : All that part and parcel of the property consisting of Commercial N.A. land at Gat No : 71(part) area admeasuring 12500 Sq.M. alongwith Poultry Shed construction area 2406.14 Sq.m. thereon situated at of Village-Oze, Taluka- Dindori, Dist-Nasik Pin code : 422202 owned by Mr. Hemant Rajaram Dhakane. Google Coordinates of the Property (latitudes and longitudes) :20.266437, 73.776672 Boundary : North : 12.00 meter wide road and Gat No. 72 South : Remaining part land of Gat No. 71 East : Remaining part land of Gat No. 71 West : Land of Gat No.70 Date of Demand Notice : 24-04-2023 Date of Possession : 08-08-2023 Type of Possession : Symbolic • EMD amount to be paid in favour of : Bank Of India, ARB Nasik, Account Number : 08379020000033, IFSC : BKID0000837 • Name/E-mail ID/Contact No. of Authorised officer :- Mr. Rohit Raj/ARB.Nasik@bankofindia.bank.in/ 9525539994	81.97 8.50 0.10

**Terms and Condition :**  
 (1) E-Auction is being held on AS IS WHERE IS, AS IS WHAT IT IS, WHATEVER IS THERE IS AND WITHOUT RECOURSE BASIS with all the known and not known encumbrances and the Bank is not responsible for title, condition or any other fact affecting the asset. The details shown above are as per records available with the Bank. The auction bidder should satisfy himself about actual measuring and position of assets. The actual measures and position of asset may differ and authorized officer may not be held responsible for that. Auction sale / bidding would be only through "Online Electronic Bidding" process through PSB Alliance eAuction Portal the website <https://www.baanknet.com> (2) EMD amount to be directly paid to PSB Alliance eAuction Portal vide generated challan and Payment Gateway. EMD E wallet should reflect the EMD Amount before start of E-Auction process in order to participate in bidding. (3) Date and time of Auction on 28/07/2026 between 11.00 AM to 5.00 PM. (IST). Unlimited extension of 10 Minutes each. (4) Auction would commence at Reserve Price as mentioned above. Bidders shall improve their offers in multiples of Rs. Rs. 10,000/- or 50,000/- as mentioned hereinabove for respective properties. (5) The intending bidders should hold a valid email ID and register their names at portal <https://www.baanknet.com> and get their User ID and password free of cost from PSB Alliance eAuction Portal whereupon they would be allowed to participate in online e-auction. (6) Responsive bidders may avail online help on E-Auction from PSB Alliance eAuction Portal through email [support.baanknet@psballiance.com](mailto:support.baanknet@psballiance.com) and call centre number +91 8291220220. (7) Earnest Money Deposit (EMD) 10% of reserve price shall be payable through RTGS / NEFT / UPI Application to credit the same to PSB Alliance eAuction Portal vide generated challan. (8) The BID Forms should be uploaded online with acceptance of terms and conditions of this notice and EMD remittance details (UTR No.), the copy of PAN card issued by Income Tax Department and bidders identity proof and proof of residence such as copy of the passport, election commission card, ration card, driving license etc. on or before last date of submission. (9) EMD amount shall be adjusted in case of the highest / successful bidder, otherwise refunded to E wallet on completion of sale. (10) Interested parties can inspect the assets at site tentatively upto 27/07/2026 between 11.00 AM to 4.00 PM. For inspection of assets please contact Respective Branch. (11) The highest / successful bidder shall have to deposit 25% of the sale price, adjusting the EMD already paid, immediately/latest by the next working day to concerned branch mentioned against the property of the acceptance of the bid price by the officer and the balance 75% of the sale price to be deposited on or before 15th day of the sale or within such an extended period as agreed upon in writing by and solely at the discretion of the Authorized Officer. In case of default in payment by the successful bidder, the amount already deposited by the bidder shall be liable for forfeited and assets shall be put to re-auction and the defaulting bidder shall have no claim right in respect of asset / amount. (12) The highest bidder shall be declared to be the successful bidder / purchaser of the assets mentioned herein provided otherwise he is legally qualified to bid. (13) Nothing in this notice constitutes or will be deemed to constitute any commitment or representation on the part of the Bank to sell the above asset's. Bank/Authorized Officer reserves the right to cancel the sale for any reason it may deem fit or even without assigning any reason and such cancellation shall not be called in question by the bidders. (14) The purchaser shall bear the applicable stamp duties/additional stamp duty / transfer charges, fee etc. and also all the statutory / non statutory dues, taxes, assessment charges, fees etc. owing to anybody. (15) The intending bidders should make their own independent inquiries regarding the encumbrances, title of the asset's put on auction and claims / rights / dues / affecting the asset, before submitting bid. The asset is being sold with all the existing and future encumbrances whether known or unknown to bank. The authorized officer / Secured creditor shall not be responsible in any way for any third party claims / right / dues. (16) Payment of sale consideration by the successful bidder to the bank will be subject to TDS under Section 194-1A of Income Tax Act 1961 and TDS is to be made by the successful bidder only at the time of deposit of remaining 75% of the bid amount. (17) Any dispute/differences arising out of sale of the asset offered for sale shall be subject to the exclusive jurisdiction of the Courts/Tribunals at Aurangabad / Mumbai. (18) Bidders should visit <https://www.baanknet.com> for registration and bidding guidelines. (19) In the event of inconsistency or discrepancy between English version and Marathi version of the notice the English version shall prevail. (20) TCS/TDS/any other incidental charges will be Payable by bidder only.

**STATUTORY 15 DAYS SALE NOTICE UNDER RULE 6(2) AND 8(6) OF THE SARFAESI ACT, 2002**  
 The borrower / guarantors / mortgagors are hereby notified to pay the sum as mentioned above along with interest, other charges and ancillary expenses before the date of E-Auction, failing which the asset will be auctioned / sold and balance dues, if any, will be recovered with interest and cost.

**Special Instruction / Caution**  
 Bidding in the last minutes / seconds should be avoided by the bidders in their own interest. Neither Bank of India nor the Service provider will be responsible for any lapses / failure (Internet failure, Power failure, etc.) on the part of the vendor, in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.  
 Date : 07/07/2026  
 Place : Nashik

**Sd/-**  
**Authorized Officer, Bank of India**

**INDIAN OVERSEAS BANK**  
 Ghatkopar (0162)  
 Gulwala Building Jawahar Road Ghatkopar East Mumbai 400077  
 Tel: 8925950162/ E-mail: [iob0162@iob.in](mailto:iob0162@iob.in)

**E Auction on 23.07.2026**

**PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES**  
**SALE OF IMMOVABLE PROPERTIES MORTGAGED TO THE BANK UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002.**

Whereas, the Authorised Officer of Indian Overseas Bank has taken constructive possession of the following property/ies under section 13(4) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. (hereinafter referred as "Act") pursuant to the notices issued under Sec 13(2) of the Act under in the following loan accounts for the dues as mentioned in the notices (under section 13(2)) to the respective borrowers with the right to sell the same on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" AND "WHATEVER THERE IS BASIS" for realization of Bank's Dues plus interest as detailed hereunder and whereas, consequent upon failure of the borrowers concerned to repay the dues, the undersigned, in exercise of powers conferred under section 13(4) of the Act, hereby propose to realize the Bank's dues by sale of the said property/ies. The sale will be done by the undersigned through e-auction platform provided at website.

Name of account	Details of the Property	Possession	Book O/s* (In Lakhs) as on 30.06.2026	Reserve price EMD Bid Increase Amount (in lakhs)
M/S BAANKNET CORPORATION	(A) All that part and parcel of the property consisting residential flat no 4 Ground Floor, B Wing Krishna Darshan Nandavali Road, Dombivli East 421201, area admeasuring 216 Sq Ft in the name of Mr. Rajendraprasad R Tiwari	Physical	Rs. 61,27,378.22 (Rupees Sixty One Lakhs Twenty Seven Thousand Seven Hundred Seventy Eight and Paise Twenty Two only)	(A) Reserve price - Rs. 11,31,000/- (Rupees Eleven Lakhs Thirty One Thousand Only) EMD- Rs. 1,13,100 (Rupees One Lakh Thirteen Thousand One Hundred Only)
	(B) All that part and parcel of the property consisting commercial Shop no 5 Ground Floor, B Wing Krishna Darshan Nandavali Road, Dombivli East 421201, area admeasuring 135 Sq Ft in the name of Mr. Rajendraprasad R Tiwari		Rs. 8,36,000/- (Rupees Eight Lakhs Thirty Six Thousand Only) EMD- Rs 83,600/- (Rupees Eighty Three Thousand Six Hundred Only)	(B) Reserve price- Rs. 8,36,000/- (Rupees Eight Lakhs Thirty Six Thousand Only) EMD- Rs 83,600/- (Rupees Eighty Three Thousand Six Hundred Only)
	(C) All that part and parcel of the property consisting commercial Shop no 15 Ground Floor, B Wing Krishna Darshan Nandavali Road, Dombivli East 421201, area admeasuring 140 Sq Ft in the name of Mr. Rajendraprasad R Tiwari		Rs. 8,67,000/- (Rupees Eight Lakhs Sixty Seven Thousand Only) EMD- Rs 86,700 (Rupees Eighty Six Thousand Seven Hundred Only)	(C) Reserve price- Rs. 8,67,000/- (Rupees Eight Lakhs Sixty Seven Thousand Only) EMD- Rs 86,700 (Rupees Eighty Six Thousand Seven Hundred Only)

\* with further interest at contractual rates and rests along with costs, charges etc. till date of repayment, after reckoning repayments, if any

The publication is also a 15 days' notice to the borrower/mortgagor & Guarantor of the above loans under Rule 9(1) of Security Interest (enforcement) rules 2002, under SARFAESI Act 2002 about holding of the e-auction sale by inviting tenders from the PUBLIC in General for sale of secured assets.

**Date & Time of e-auction: 23.07.2026 at 11.00 AM to 03.00 PM with auto extension of 10 minutes**  
 For Details of E-Auction Notice Please refer our website [www.iob.in](http://www.iob.in) and the service provider website's <https://baanknet.com/eaction-psb/bidder-registration>. Earnest Money Deposit (EMD) shall be paid online through NEFT/RTGS mode.

The EMD amount can be deposited up to 23.07.2026 up to 03:00 PM

**Contact Person:**

Branch	Name	Contact no.	Email ID
Ghatkopar Branch	Mr. Atul Sadanand Naik Mr Yash (DRA)	8925950162 8169567150	<a href="mailto:iob0162@iob.in">iob0162@iob.in</a>

Place - Mumbai  
 Date - 06.07.2026

**STATUTORY 15 DAYS SALE NOTICE UNDER RULE 6(2) AND 8(6) OF THE SARFAESI ACT, 2002**  
 The borrower / guarantors / mortgagors are hereby notified to pay the sum as mentioned above along with interest, other charges and ancillary expenses before the date of E-Auction, failing which the asset will be auctioned / sold and balance dues, if any, will be recovered with interest and cost.

**Special Instruction / Caution**  
 Bidding in the last minutes / seconds should be avoided by the bidders in their own interest. Neither Bank of India nor the Service provider will be responsible for any lapses / failure (Internet failure, Power failure, etc.) on the part of the vendor, in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives such